

**Court-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**D.F.R. No. 2995 of 2013**

**Dated : 5<sup>th</sup> February, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Rasna Marketing Services LLP** ... **Appellant(s)**  
**Versus**  
**Gujarat Electricity Regulatory**  
**Commission & Ors.** ... **Respondent(s)**

**Counsel for the Appellant (s) : Mr. Sumesh Dhawan**  
**Mr. Vatsla Kak Pawwa**  
**Counsel for the Respondent (s): Mr. M.G. Ramachandran**

**ORDER**

The Learned Counsel for the Applicant/Appellant is filing an Application to condone the delay as against the Review order dated 25.10.2013 which is not maintainable. Therefore, the Learned Counsel the Applicant/Appellant seeks permission for filing the Application for amendment as well as the Application to condone the delay as against the main order dated 10.05.2013. Accordingly, the Learned Counsel for the Applicant/Appellant is directed to file the Application with regard to amendment as well as the Application to condone the delay in filing the Appeal on or before 6.3.2014 after serving copy on the other side

Post the matter on **06.03.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**